

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

MA No. 52/2006 in OA No. 37/2006.

10.03.2006.

Mr. P. N. Jatti counsel for the applicant.

Mr. P. N. Jatti submits that now he is appearing in this case and he has also filed Vakalatnama in this case. Let the same be taken on record.

MA No. 52/2006 has been filed by the applicant to withdraw OA No. 37/2006 with a liberty reserved to him to file fresh OA on the same cause of action. Learned Counsel for the applicant submits that the applicant wants to withdraw OA No. 37/2006 at this stage as he is pursuing the matter with the respondents departmentally. In view of the submission made by the Learned Counsel for the applicant, the applicant is permitted to withdraw this OA with a liberty reserved to him to file fresh OA with the same cause of action. Accordingly, the OA No. 37/2006 as well as MA No. 52/206 stands disposed of.

(M. L. CHAUHAN)
JUDICIAL MEMBER

P.C./

2005.00.08

2005/RE.OA AC

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